

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:145
ANSWERED ON:24.11.2014
PENDING INTER MINISTERIAL CASES
Sawaikar Shri Advocate Narendra Keshav

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any mechanism has been set up to resolve the Inter-Ministerial disputes;
- (b) If so, the details thereof and the steps taken by the Government to resolve such cases; and
- (c) the number of Pending Inter-Ministerial cases in the High Courts and the Supreme Court during the last three years?

Answer

MINISTER OF LAW AND JUSTICE (SHRI. D.V.SADANANDA GOWDA)

(a)to(b) Law Secretary vide D.O. letter dated 7th August 2014 has issued necessary instructions and requested all the Secretaries to the Government of India to desist from inter-ministerial/departmental litigations in any Court of Law and also to all Public Sector Undertakings/Boards/ Authorities under their administrative control. It has been endeavour of the Government to see that disputes between various Ministries/Departments/PSUs/Boards/Authorities under the control of the Government do not go to the court. It is also instructed that in case it is not possible to resolve the dispute amicably by Mutual Consultation or through the good offices of Empowered Agencies of the Government or through Arbitration, the same should be referred first to the Cabinet Secretariat, and then, if necessary, to PMO.

(c) The information is being collected and will be laid on the Table of the House.